

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 52343 of 2016

[Arising out of Order-in-Original No. 30/PC/BPL-ST/2016 dated 30.03.2016 passed by the Commissioner, Customs, Central Excise & Service Tax, Bhopal]

M/s S & S Construction Co.
AH-11, Rajeev Nagar, Ayodhya Bypass,
Bhopal (MP),

Appellant

VERSUS

**Commissioner, Customs, Central Excise And
Service Tax, Bhopal**
48, Admin Area, Arera Hills,
Bhopal-462011.

Respondent

Appearance

Shri Dhruv Pandey, CA – for the appellant.

Dr. Radhe Tallo, Authorized Representative – for the Respondent.

**CORAM : HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION : 30/11/2021

Final Order No. 52030/2021

Anil Choudhary

The appellant has settled the dispute under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Department has also issued Form SVLDRS-IV dated 20 April, 2020. Accordingly, this appeal is disposed of in terms of settlement under the scheme.

**(Anil Choudhary)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**

RM

